

20. Order Dated 13.04.2000

For Admission.

Bench.

Division bench matter.

Adj. to 25.05.2000.

Member (J).

21. Order Dated 25.05.2000

For hearing

25
19.6.03

Bench

A short adjournment is sought for by the learned Counsel for the petitioner in this matter. This OA. is formally admitted and may be listed for hearing in its turn.

Vice-Chairman,
25/6/03

20. 6. 03

Member (J).

Heard Shri D.N. Mishra, learned Counsel for the respondents and Shri B. Mohanty, the learned Counsel for the applicant. Shri Mishra submitted that all the grievances of the applicant have been redressed by offering him an appointment in Group - D under P.W. I, Berhampur vide their letter dated 13/15.4.98. Shri Mishra also disclosed that the applicant has since joined the post on 27.4.98 and thus his grievance has been mitigated. The learned Counsel for the applicant confirmed the same and submitted that his grievance has been ~~not~~ redressed.

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

free copies of
Final Order
dt. 20.6.03 issued
to counsel for
both sides.

Dh
20.6.03

SAC(J)

to his satisfaction. In view of the
aforementioned facts and circumstances
this O.T. is dispensed of for having
become infructuous.

John
Vice-Chairman

Mem (S)
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